

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2142**  
**TO BE ANSWERED ON 18.12.2025**

**Exemptions from EIA process**

2142. SHRI N.R. ELANGO:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Common Municipal Solid Waste Management Facilities are exempted from EIA process;
- (b) the manner in which the absence of EIA influences decision-making related to siting, technology selection and environmental safeguards before these facilities are built; and
- (c) the manner in which the shift from a pre-project assessment mechanism to a post approval compliance mechanism (consent to establish/operate) affect the quality and depth of environmental scrutiny?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

- (a) As on date Common Municipal Solid Waste Management Facilities are covered under the ambit of EIA Notification, 2006, as amended and require prior Environmental Clearance (EC).
- (b) and (c) The Central Government from time to time exempts certain activities from the requirement of Environmental Impact Assessment and prior EC subject to implementation of stringent environmental safeguards. These safeguards are included in the Consent to Establish and Consent to Operate, so as to enable the State Pollution Control Boards or Union Territory Pollution Control Committees to ensure compliance of these safeguards before the Project/Activity is set up (pre-project establishment stage) and also during the operation of the project (post-project establishment stage) including mechanisms to be put in place for prevention, control and abatement of pollution and adherence to prescribed effluent/emission standards.

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